

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH ALLAHABAD.

(Circuit Bench at Nainital)

Original Application No. 331/697/2018

Dated: This the 23rd day of MAY 2019.

PRESENT:-

HON'BLE MR S N TERDAL, MEMBER (J)

HON'BLE MR. MOHD JAMSHED, MEMBER (A)

Mrs Aarti Samajdar, W/o Mr. Tanmay Samajdar, presently TGT Music, Jawahar Navodaya Vidyalaya, Dhungir, Purola, Post Moltari, District:- Uttarkashi (Uttarakhand)-249185.

. . . Applicant

By Adv: Shri Kishore Rai

V E R S U S

1. The Commissioner, Navodaya Vidyalaya Samiti, B-15, Institutional Area, Sector-62, Noida:- 201 307 (U.P.)
2. Mrs. Sakina Taj, Principal, Jawahar Navodaya Vidhayalaya, Dist:- Banswara (Rajasthan)
3. Sh. Chob Singh (Retired) Ex. Asstt. Commissioner Navodaya Vidyalaya Samiti, Regional Office, Barik Point, Temple Road, Lachumiere, Shilong (Meghalaya)-790331 (Service to be effect through D.C. R.O. Jaipur region).
4. Mr. Chander Gupta Hooda, The Principal, Jawahar Navodaya Vidyalaya, Khunga Kothi, Distt.- Jind (Haryana).
5. Mr. Suresh Kumar, Ex. Dy Commissioner, Navodaya Vidyalaya Samiti, Regional office, Dakshan Marg, Bay No. - 26-27, Sec-31A, Chandigarh-160030.

. . . Respondents

By Adv: Shri N P Singh

O R D E R

By Hon'ble Mr. S N Terdal, Member (J)

Heard Shri Kishore Rai, learned counsel for the applicant and Shri N P Singh, learned counsel for the respondents.

2. Learned counsel for the applicant submits that he will file an application for condonation of delay.

3. We have perused the orders passed by this Tribunal right from 19.12.2018. On every date of hearing, learned counsel for the applicant has been making the same submission that he may be given time for filing application for condonation of delay. This is abuse of process of law.

4. Hence, the OA is dismissed for not taking appropriate steps and for non prosecution.

(Mohd Jamshed)

Member (A)

(S N Terald)

Member (J)

Arun..